

IN THE HIGH COURT OF ORISSA AT CUTTACK

W.P.(C) No. 3979 of 2015

E. Venkat Rao and others *Petitioners*
(in W.P.(C) PIL No.3979 of 2015)
Mr. A.K. Budhia, Advocate (Amicus Curiae)

Sasmita Das *Petitioner*
(in W.P.(C) No.20478 of 2016)
Mr. A.P. Bose, Advocate

Kalyan Mandap Association *Petitioner*
(in W.P.(C) No.34764 of 2020)
Mr. S.P. Mishra, Sr. Advocate

State of Odisha and others *Opp. Parties*
-versus-
Mr. D.K. Mohanty, AGA
Mr. Eswar Mohanty, ASC
Mr. D. Nayak, Advocate for CMC

CORAM: सत्यमेव जयते
THE CHIEF JUSTICE
JUSTICE R.K.PATTANAİK

ORDER
21.06.2022

Order No.

46. 1. Mr. D. Nayak, learned counsel for the CMC states that the process of preparing detailed regulations is taking time and the Cuttack Municipal Corporation (CMC) expects that the exercise will be completed within two months from today.
2. The Court directs that the regulations shall be prepared and placed before the Government for its approval not later than 5th September, 2022. In the meanwhile, the directions issued by

this Court on 9th November, 2016 as reiterated in the order dated 8th February, 2022 will continue.

3. Mr. Budhia, learned Amicus Curiae states that in view of the fact that a close relation of his is also running a Kalyan Mandap, in order to avoid any embarrassment, he would like to withdraw as Amicus Curiae. Mr. Budhia's request is accepted and he is discharged as Amicus Curiae in the present case.

4. List on 12th September, 2022.

